

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 687 OF 2017 IN
DFR NO. 2385 OF 2017**

Dated: 26th October, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Surat Citizens' Council Trust

... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ankit Swarup
Ms. Tanya Swarup

Counsel for the Respondent(s) : Mr. H. S. Jaggi for R-2

ORDER

**IA NO. 687 OF 2017
(*Appln. for condonation of delay*)**

There is 3 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondents have been served. Mr. H.S. Jaggi appears on behalf of Respondent No.2. Other respondent, though served, are not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

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Registry is directed to number the appeal. The main appeal is taken on board.

We have heard learned counsel for the parties. Admit. Issue notice to the respondents returnable on 16.01.2018. Mr. H.S. Jaggi takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Dasti, in addition, is permitted. ***Issue public notice.***

List the matter on **16.01.2018**. In the meantime, learned counsel for respondent No.2 may file reply on or before 24.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vg